

17
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD



Co. Appeal No. 32/252(3)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2018

Name of the Company: Akash Sachdev & Ors
(Sai City Buildcon (Indore) Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NATASHA DHRUMAN SHAH		PETITIONER	
2.	WITH KAUSHAL AGARWAL	FCA		

ORDER

Learned Advocate Mrs. Natasha Dhurman Shah with Learned FCA Mr. Kaushal Agarwal present for Appellants. None present for ROC.

Proof of service of notice of date of hearing on ROC is filed.

Representation of ROC received.

Appellant filed scanned copy of the affidavit affirming that they do not have bank account and also have not filed any income tax return. Appellant also undertake to file all the tax returns as per the requirements of Income Tax Act and rules made there under.

She requested for short time to file original affidavit which is in transit from Gwalior.

List the matter on 13.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 8th day of March, 2018.